

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 2372

ANSWERED ON 01.08.2022

Monetisation of CPSEs Assets

**2372. SHRI L.S. TEJASVI SURYA:
SHRI PRATHAP SIMHA:**

Will the Minister of Finance be pleased to state:

- (a) the details of the assets of Central Public Sector Enterprises (CPSEs) identified for monetisation by the National Land Monetization Corporation (NLMC), Statewise;
- (b) the details of the assets so identified successfully monetised by NLMC along with the revenue earned by the sale/lease/transfer thereof, State-wise;
- (c) the details of the timelines set by NLMC for the monetisation of the remaining assets along with the estimated revenue expected to be earned therefrom and the assets pending for clearance by NLMC at various stages; and
- (d) whether even non-government or private entities can make the purchase/ lease and if so, the details thereof including the guidelines regarding the application and selection for the purchaser of such assets?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KISHANRAO KARAD)**

(a) to (c): The Union Cabinet on 9th March 2022, approved setting up of National Land Monetization Corporation (NLMC) as a wholly owned Government of India company with an initial authorized share capital of Rs 5000 crore and paid-up share capital of Rs 150 crore to undertake monetization of surplus land and non-core assets of Central Public Sector Enterprises (CPSEs) and other Government agencies. Accordingly, NLMC has been incorporated recently by Department of Public Enterprises in June, 2022. No non-core assets have been monetized by NLMC as yet.

(d): The mandate of NLMC inter alia includes monetisation of the non-core assets to public and private parties for commercial or captive use. The application and selection of the purchaser of such assets are matters of Request for Proposal (RFP)/Expression of Interest (EoI) specific to the concerned asset.
